

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) (Ins) No. 05 of 2021**

**IN THE MATTER OF:**

**CFM Asset Reconstruction Pvt. Ltd. ...Appellant**

**Vs.**

**Vishram Narayan Panchpor**

**RP & Ors. ...Respondent**

**Present:**

**For Appellants: Mr. Arun Kathpalia, Sr. Adv. with Ms. Ruchi Kohli, Ms. Nidhi Jaswal, Advocates.**

**For Respondents: Mr. Dhaval Deshpande, Mr. Yash Jariwala, Advocates for R1 & 3.**

**Mr. Vishram Narayan Panchpor, RP, R1, in person**

**Mr. Amir Ariswala, Advocate for R-2**

**ORDER  
(Through Virtual Mode)**

**15.04.2021:** Due to paucity of time, the Appeal is adjourned.

Let the matter be fixed 'For Hearing' on **07<sup>th</sup> May, 2021** at top of the list.

Interim order to continue till next date of hearing.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[ Mr. Kanthi Narahari]  
Member (Technical)**

sc/kam